



2026:AHC:129701

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21884 of 2026

Smt Sofiya

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Javed Alam, Vikesh Kumar Tiwari
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Mrs. Anish Datta Srivastava, learned counsel holding the brief of Sri Akash Tyagi, who has filed his vakalatnama today in the Court, the same is taken on record.
2. Heard, the Learned counsel for the applicant, the Learned counsel for the informant and the Learned A.G.A. for the State and perused the record.
3. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.212 of 2026, under Sections 87, 103(1), 3(5), 61(2) and 238 Ka of BNS, Police Station- Medical, District- Meerut.
4. The Learned counsel for the applicant submits that the applicant is not named in the first information report. The applicant has not been seen in the CCTV footage. Supposedly, the co-accused Sajida is seen leaving the dead body of the deceased in the front of the hospital. The applicant has no criminal antecedents. The name of the applicant surfaced after about 16 days of the occurrence in the statement of witnesses Yusuf and Manju Sharma. He contends that even if the statements of Yusuf and Manju Sharma are taken into account, the role of the applicant is not of causing the death of the deceased but of supposedly disturbing the scene of the incident after the co-accused Sufiyan and Sajida had taken away the dead body of the deceased.

5 Mrs. Anish Datta Srivastava, the Learned counsel for the informant has contended that the applicant has participated in the incident and evidence regarding her participation is clear from the statement of two witnesses Yusuf and Manju Sharma. She further submits that the offence is heinous and the co-accused Sufiyan was pressurizing the deceased into converting her religion and when she refused, she was killed by the co-accused and the applicant assisted in the destruction of the evidence and covering of the crime.

6. The Learned A.G.A., has adopted the submissions of the Learned counsel for the informant. The Learned A.G.A. however, could not point out any criminal antecedents of the applicant.

7. I have considered the submissions made by Learned counsels for the parties.

8. The applicant has not been named in the first information report. The applicant has also not been seen in the CCTV footage in the company of the deceased. The allegations of killing the deceased appear against the co-accused Sufiyan and Sajida. The case of the applicant stands on a separate footing. The applicant has no criminal antecedents and is in jail since 5.6.2026.

9. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

10. The bail application is ***allowed***.

11. Let the accused-applicant- **Smt. Sofiya**, involved in above mentioned case crime number be released on bail, on her executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses

and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless her personal appearance is exempted by the court concerned.

12. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel her bail.

13. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

14. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

15. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

Krishna*